

**GOVERNMENT OF INDIA
LAW AND JUSTICE
LOK SABHA**

UNSTARRED QUESTION NO:6052

ANSWERED ON:30.04.2015

JUDICIAL STANDARDS AND ACCOUNTABILITY BILL

Choudhary Shri Ram Tahal;Jadhav Shri Prataprao Ganpatrao;Pala Shri Vincent H

Will the Minister of LAW AND JUSTICE be pleased to state:

- (a) whether the Government proposes to re-introduce the Judicial Standards and Accountability Bill lapsed due to dissolution of the 15th Lok Sabha;
- (b) if so, the details thereof along with the steps taken/being taken by the Government in this regard;
- (c) whether the Government is aware that no system of ventilation of public grievances against the malfunctioning of courts is available in the country; and
- (d) if so, the steps taken to institute a Public Grievances System in this regard?

Answer

MINISTER OF LAW AND JUSTICE (SHRI D.V. SADANANDA GOWDA)

(a) to (d): The Judicial Standards and Accountability Bill was passed by the Lok Sabha on 29.3.2012. The Bill could not be discussed in the Rajya Sabha and lapsed due to dissolution of the 15th Lok Sabha. Matter requires further consultation with various stake holders.

At present, complaints against Judges of the Supreme Court and High Courts are being dealt as per the "In-House Mechanism". As per this mechanism, Chief Justice of India is competent to receive complaints against the conduct of the Judges of the Supreme Court and the Chief Justice of the High Courts. Similarly, the Chief Justices of the High Courts are competent to receive complaints against the conduct of Judges of their respective Courts.

The Chief Justice of India being the head of administration of the Supreme Court of India is responsible for handling all matters of public grievances relating to the malfunctioning of the Supreme Court. Similarly, Chief Justices of the High Courts are responsible for handling all matters of public grievances relating to the malfunctioning of their respective Court.

Administrative control over the members of the subordinate judiciary in the States vests with the concerned High Court and State Government.